

June, 2022



Newsletter

e-Committee, Supreme Court of India

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High Court Of Rajasthan Establishes VC Remote Point At Sawai Man Singh Hospital, Jaipur, For Recording Doctor's Evidence



VC Remote Point at SMS Hospital Jaipur was e-inaugurated on 24.06.2022 by the Chief Justice of Rajasthan, Mr Justice S. S. Shinde. The Principal & Controller, SMS Medical College Jaipur Dr Sudhir Bhandari, and other doctors were present during the e-inauguration. The Hon'ble Chairman and Member of the Steering Committee were also present virtually. Rajasthan High Court has set up VC Remote Points in all 36 Court Complexes at the District Headquarters of the State. Taking this one step forward, the VC

Room at SMS Hospital Jaipur (The biggest Hospital in State) has been set up as VC Remote Point for the recording of evidence of doctors. This will enable the doctors working in SMS Hospital and other allied Hospitals in Jaipur to give their statements in cases through video conferencing. This will not only be facilitative to the witnesses, but timely testimony of witnesses will also help in the speedy trial of cases.

Virtual Court For Traffic E-Challan Cases Launched by High Court Of Tripura



On 1st June 2022, The Virtual Court Web Portal developed by the e-Committee of the Hon'ble Supreme Court of India has been implemented in the State of Tripura to facilitate online payment of fines by the citizens in cases relating to challans arising out of Traffic violations in the area within the jurisdiction of the Superintendent of Police (Traffic), West Tripura District on a pilot basis. The Hon'ble High Court of Tripura

designated the Judicial Magistrate 1st Class, Court No. 1, Agartala, West Tripura as the "Virtual Court." The launch ceremony was organized at the Auditorium of the High Court of Tripura on 1st June 2022 at 10 am, and the project was launched by Hon'ble Mr. Justice Indrajit Mahanty, Chief Justice, High Court of Tripura in the presence of the Hon'ble Judges of the High Court of Tripura, the Chief Secretary, Transport Secretary, IT Secretary, Director General of Police, SIO of NIC Tripura, and other dignitaries/invitees from the Bar, the Bench, and the Media. A brief demonstration of the Virtual Court Project through PowerPoint presentation was given by the Central Project Coordinator of the High Court of Tripura during the programme.

E-Seva Kendra, Help Desk, And VC Cabins Inaugurated At Mandya District & Srirangapatna Court Complex Of Karnataka



E-Seva Kendra, Help Desk, and Video Conferencing Cabins at the Court Complex of K.R. Pet in Mandya District and Srirangapatna court complex for the benefit of lawyers, litigants, and the public at large was inaugurated by Shri. Justice Ritu Raj Awasthi, the Chief Justice, High Court of Karnataka, in the august presence of Shri Justice P.S. Dinesh Kumar, Chairman of the Computers

and Technology Committee, High Court of Karnataka, and Administrative Judge Mandya District. Shri Justice B.M. Shyam Prasad, Shri Justice E.S. Indires, Shri Justice S. Rachaiah, President and office bearers and members of the Bar Association, K.R. Pet, Srirangapatna were also present during the event.

Average Time Taken Tab For Disposal Of Cases Added By The High Court Of Punjab & Haryana

A new tab in the Punjab and Haryana High Court website i.e. <https://highcourtchd.gov.in/> containing information regarding Average Time Taken for Disposal

cases' in Punjab and Haryana High Court for the years 2018 to 2021 has been added for information on the Advocates and general public.

Home page – Average Time taken for Disposal of Cases

Sub-page - Average Time taken for Disposal of Cases in the year 2018 - 2021

Rules For Live Streaming Of Court Proceedings Framed By High Court Of Chhattisgarh

HIGH COURT OF CHHATTISGARH : BILASPUR
NOTIFICATION

No. 5739 /Rules/2022 Bilaspur, dated 02/05/2022

With the objective of effectuating and broadening the implementation of Open Court concept during the virtual as well as physical hearings of the High Court and Sub-ordinate Courts, Tribunals and Authorities under the supervisory control of the High Court of Chhattisgarh, in exercise of powers conferred by Article 225 and Article 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes the following rules as to the live streaming of Court proceedings of the High Court of Chhattisgarh, subordinate Courts, Tribunals and Authorities under the supervisory control of the High Court of Chhattisgarh.

1. Short Title & Commencement:

(a) These rules shall be called the Chhattisgarh High Court (Live Streaming of Court Proceedings) Rules, 2022.

(b) These rules shall be commenced w.e.f. 25/04/2022.

"Chhattisgarh High Court (Live Streaming of Court Proceeding) Rules – 2022 " was framed and notified by the High Court of Chhattisgarh, vide Notification No. 5739/Rules/2022, dated 02.05.2022. These rules commenced w.e.f. 25.04.2022. Live Streaming Rules have been uploaded on this High

Court's official website. These rules shall be applicable for conducting the court proceedings at the High Court and subordinate courts of Chhattisgarh.

Click the link to read the rules
https://highcourt.cg.gov.in/rule/2022/noti_5739_rules_02052022.pdf

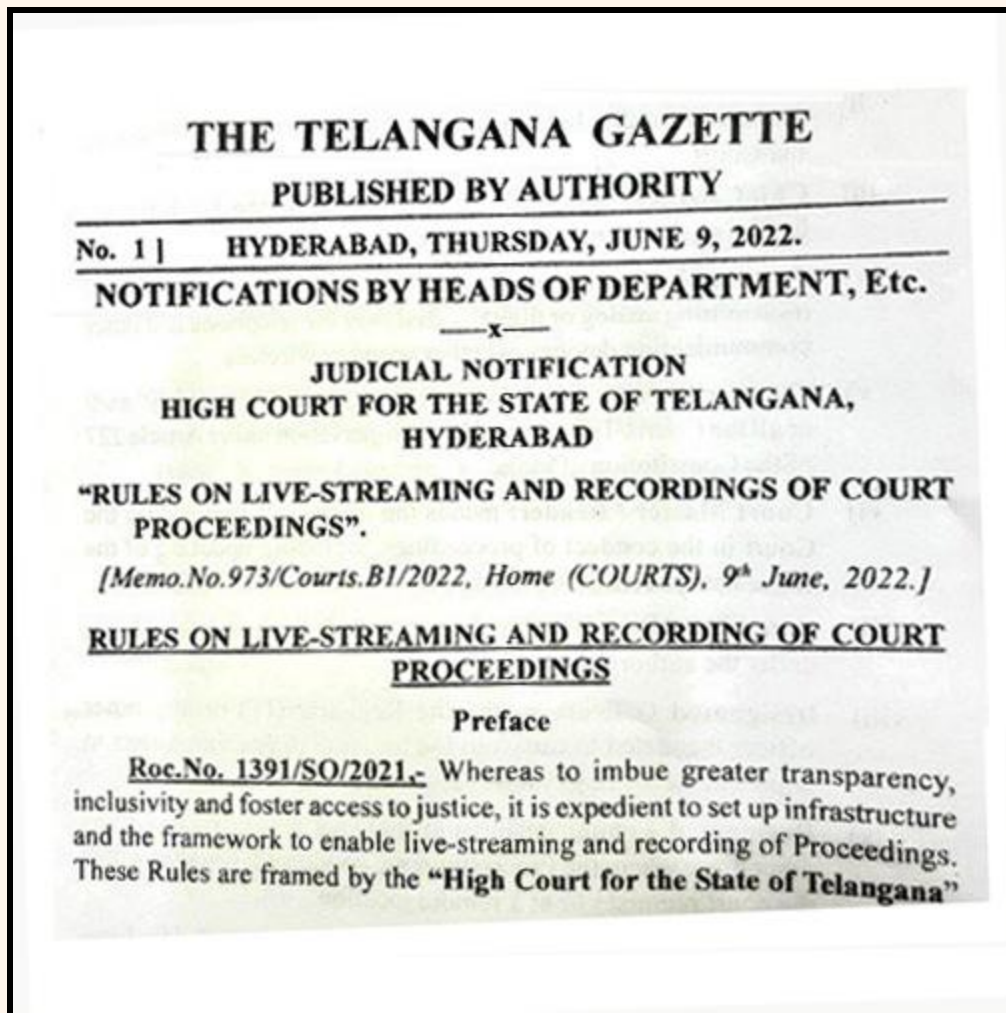
Chhattisgarh State Judicial Academy Conducts Training For New Potential Master Trainer Judicial Officers



Two days of training for the 33 new potential Master Trainer Judicial Officers was conducted by Chhattisgarh State Judicial Academy on 18.06.2022 & 19.06.2022. The training was conducted under the valuable guidance of Shri Justice Sanjay K. Agrawal, Chairman, Chhattisgarh State Judicial Academy and Shri Justice P. Sam Koshy, Chairman of the Computerization Committee. The training was imparted by Mrs R. Arulmozhiselvi, Member (Human Resource),

e-Committee, Supreme Court of India, Shri Shakti Singh Rajput Registrar (Computerization) -cum-CPC and other Master Trainer Judicial Officers of the State. All the new potential trainers who took part in two days of training were imparted rigorous training with practical sessions to increase their knowledge about CIS software, libre office, features of Ubuntu OS customized by e-Committee, use of digital signature, citizen-centric services and many more eCourts related topics.

Rules For Live Streaming Of Court Proceedings Notified By High Court Of Telangana



Telangana High Court rules on Live streaming and recording of Court Proceedings was framed and notified vide Notification No.973/Courts.B1/2022, dated

09.06.2022. These rules were framed based on the model rules of live streamings circulated by the Hon'ble Supreme Court of India.

ICT Sensitization Programme For Court Managers & Administrative Staffs Conducted By Madhya Pradesh State Judicial Academy (MPSJA)



The Madhya Pradesh State Judicial Academy (MPSJA), Jabalpur had conducted the eCommittee ICT and Computerisation Sensitization and Outreach Programme on e-courts project for Court Managers & Administrative Head Staff of District Judiciary (ECT_5_2022) and Technical Staff of the High Court

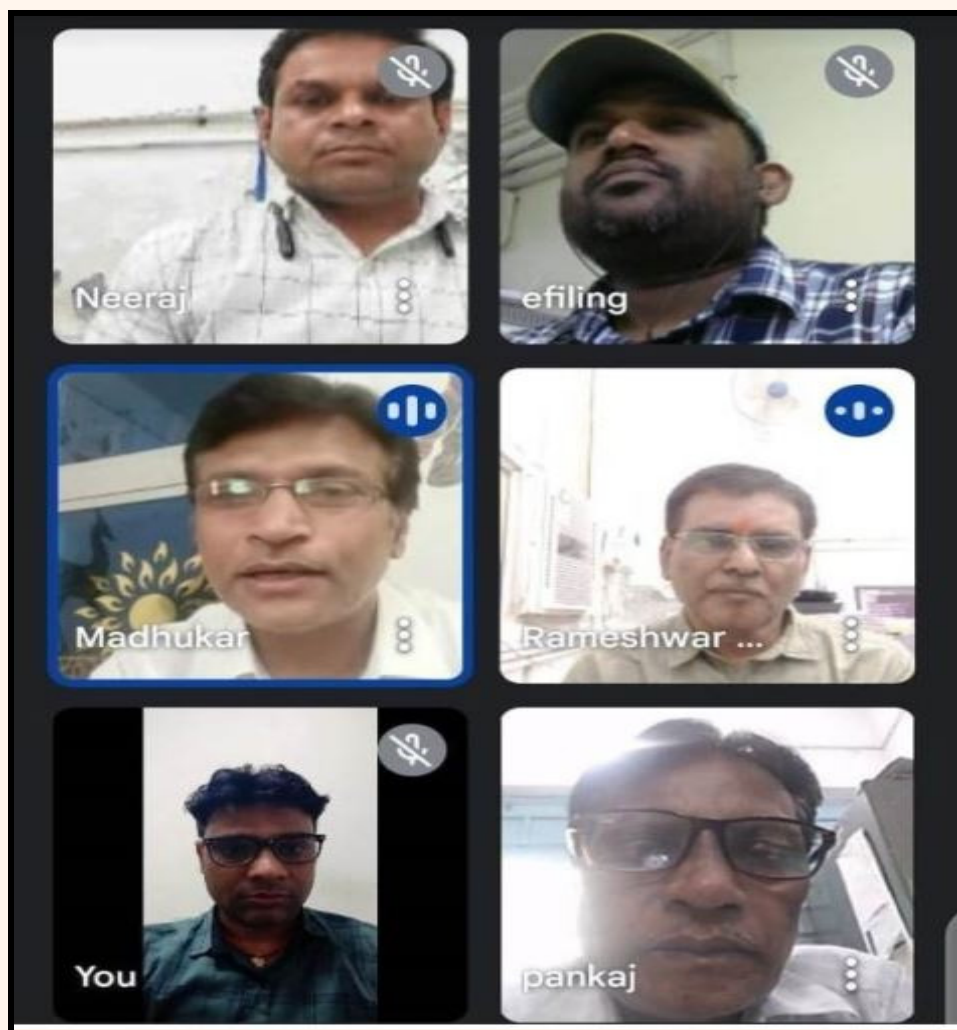
(ECT_10_2022) on 11.06.2022 & 12.06.2022. The said training programme was attended by 87 Persons (i.e. 9 Court Managers, 44 Administrative Officers, 6 Deputy Administrative Officers, and 28 Technical staff). The following topics were covered under these Programmes.

- Introduction to e-Committee, e-Court Project & various ongoing initiatives under e-Court Project with reference to the High Court of Madhya Pradesh.
- Electronic Case Management Tools for Advocates & Websites of High Court, District Court, E-Courts and e-Committee.
- Causelist/Judgements/Orders /Case Status & Automatic receipt of SMS and email on court listing, SMS Push & Pull services.
- Service Delivery in Court Complexes, e-Sewa Kendra, Kiosk, Digital display board, and other e-Services.
- E-certified copying software and Outsourcing of copying section for photocopy.
- Networking including Broadband connectivity-related issues and solutions and LAN Connections.
- e-Wast and e-Auction Rule and procedure & N-Step-National Service and Tracking of Electronic Process.
- Malkhana Software, Procedure, and challenges, Duties/ Functions of SA and Digitization of records, Rule 2016.
- Hardware & Software maintenance & JOTI Journal Software.
- District Court of M.P.- Video Conferencing and Audiovisual electronic linkage Rules 2020 (Maintenance of V.C. equipment).
- Purchase through the gem portal and purchase by other means.
- CIS, NJDG, Data, Monitory, Data Replication and e-Filing.

ECT Training for Court Managers/Administrative Head Staff of District Judiciary held at Bhabhua, Sasaram district of Bihar

Online/Physical Programme for Court Managers and Administrative Head Staff of District Judiciary of Kaimur at Bhabhua and Rohtas at

Sasaram Judgeship was conducted on 28-05-2022 and a total of Six court managers/administrative head staff attended the Programme.



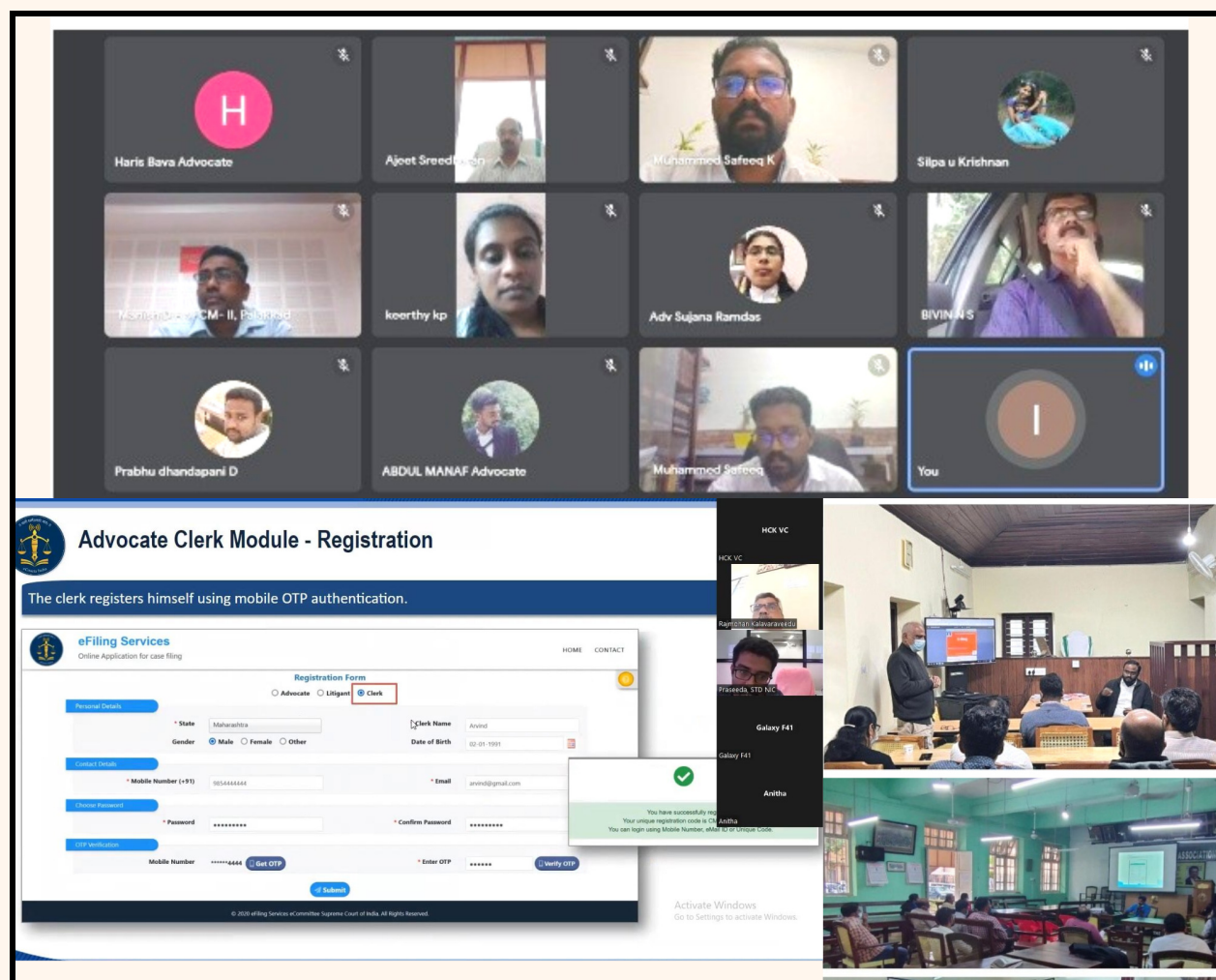
Digitization Of Training Activities At the High Court of Kerala



Training was conducted for all Controlling Officers & Section Officers of the High Court to impart basic level training on digitization and to make them familiarize with the ongoing Digitization projects in the High Court (Digitization of Disposed of Court Records Project and Paperless Courts Project) on 18.06.2022.

To impart basic level training on Digitization and to make them familiarize with the ongoing Digitization projects in the High Court (Digitization of Disposed of Court Records Project and Paperless Courts Project) conducted training for High Court Staff on 25.06.2022.

E-Filing Training Programme For Advocate Clerks At Kerala



The NIC High Court Unit conducted eight training sessions on the “e-filing Module” & “Online Copy Application a Module” for the Advocate clerks of

15 districts. The training session includes registration, Filing, Pleading uploads, etc. Conducted through Video Conferencing which covered 1012 participants.

Number Of Cases Dealt With (Virtual Hearings) On Vc In High Courts & District Courts During The Pandemic As On 30 June 2022

S.No.	High Court	High Court	District Courts	Total
1	Allahabad	241213	3259517	3500730
2	Andhra Pradesh	380247	1410727	1790974
3	Bombay	35048	43199	78247
4	Calcutta	267013	149196	416209
5	Chhattisgarh	102941	31951	134892
6	Delhi	317607	3084111	3401718
7	Gauhati - Arunachal Pradesh	2291	8128	10419
8	Gauhati – Assam	197349	290374	487723
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati – Nagaland	927	648	1575
11	Gujarat	388928	189704	578632
12	Himachal Pradesh	183904	69436	253340
13	Jammu and Kashmir	256525	335211	591736
14	Jharkhand	217408	633015	850423
15	Karnataka	850468	114125	964593

16	Kerala	155820	502372	658192
17	Madhya Pradesh	664785	731227	1396012
18	Madras	1423438	312569	1736007
19	Manipur	38695	15288	53983
20	Meghalaya	1924	16208	18132
21	Orissa	265195	223842	489037
22	Patna	245644	1878619	2124263
23	Punjab and Haryana	581047	743915	1324962
24	Rajasthan	226148	177600	403748
25	Sikkim	473	6739	7212
26	Telangana	298589	190327	488916
27	Tripura	10552	11099	21651
28	Uttarakhand	73428	40990	114418
Total		7431570	14483405	21914975

Training/Awareness Programme during June 2022

High Court/ Institutions	Month	Programme No.	Title of Programme	Participants	No. of Participants
Manipur Judicial Academy	04.06.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators	10
Sikkim Judicial Academy	09.06.2022	ECT_5_2022	Programme for Court Managers & Administrative Head Staffs	Administrative Head Staff & Court Managers	23
Judicial Academy, Assam	11.06.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	19
Tripura Judicial Academy	11.06.2022	ECT_5_2022	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head Staff & Court Managers from every District	259
Chandigarh Judicial Academy	11.06.2022	ECT_7_2022	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	976
Tamil Nadu State Judicial Academy	12.06.2022	ECT_4_2022	Advocate/Advocate Clerk Ecourts Programme at District Headquarters	Advocate/Advocate Clerk	3984
Judicial Academy, Jharkhand	13.06.2022 – 17.06.2022	ECT_12_2022	Computer Skill enhancement Programme – Level I & II	Advocate/Advocate Clerk	255
Chhattisgarh State Judicial Academy	15.06.2022-16.06.2022	ECT_17_2022	ICT & e-Courts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	31
Meghalaya State Judicial Academy	15.06.2022	ECT_15_2022	Refresher Programme for Registry Staffs of High Courts	High Court Staffs	18
Meghalaya State Judicial Academy	16.06.2022	ECT_15_2022	Refresher Programme for Registry Staffs of High Courts	High Court Staffs	21

Kerala Judicial Academy	16.06.2022	ECT_3_2022	Master Trainer Programme for New Master trainers	Nominated New Master Trainers	97
Judicial Academy, Assam	17.06.2022	ECT_8_2022	Refresher Programme & NSTEP Training	Administrative Head, Nazarat, Process Servers	399
Telangana State Judicial Academy	18.06.2022	ECT_5_2022	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	420
Chhattisgarh State Judicial Academy	18.06.2022 – 19.06.2022	ECT_3_2022	Master Trainer Programme for New Master trainers	Nominated New Master Trainers	33
Uttarakhand Judicial & Legal Academy	18.06.2022	ECT_8_2022	2nd Phase - Refresher Programme for Court Staffs & NSTEP Training	Administrative Head, Nazarat, Process Servers	101
Kerala Judicial Academy	18.06.2022 & 25.06.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs/	212
Judicial Academy, Jharkhand	19.06.2022	ECT_13_2022	Computer Skill enhancement Programme – Level I & II	Judicial Officers of District Judiciary	53
Rajasthan State Judicial Academy	22.06.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	6524
Uttarakhand Judicial & Legal Academy	25.06.2022	ECT_9_2022	1st Phase - Refresher programme for Court Staff	Staff of District Judiciary	273
Tripura Judicial Academy	25.06.2022 & 26.06.2022	ECT_3_2022	Master Trainer Programme for New Master trainers	Nominated New Master Trainers	50
Telangana State Judicial Academy	25.06.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs/	63
Bihar Judicial Academy	26.06.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs/	18

Judicial Academy, Jharkhand	26.06.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	497
Odisha Judicial Academy	26.06.2022	ECT_5_2022	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	60
West Bengal Judicial Academy	28.06.2022	NA	Topic of “e-filing, e-payment of Court fees & Electronic Service of Processes through Email & SMS”	Practicing Lawyers and Staff of all the 4 Commercial Courts	122
West Bengal Judicial Academy	29.06.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	40
Rajasthan State Judicial Academy	29.06.2022 & 30.06.2022	ECT_10_2022 & ECT_11_2022	Online Training Programme for Technical Staff of High Court and District Court	Technical Staff & NIC Coordinators at High Court and District System Administrator	160
West Bengal Judicial Academy	30.06.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	40
Total No. of Participants/Views for Training/Awareness Programme during June 2022					14758
